

COURT-I

**IN THE APPELLATE TRIBUNAL FOR ELECTRICITY
(Appellate Jurisdiction)**

**APPEAL NO. 205 OF 2017 &
IA NO. 1539 OF 2018**

Dated: 2nd November, 2018

**Present: Hon'ble Mrs. Justice Manjula Chellur, Chairperson
Hon'ble Mr. S.D. Dubey, Technical Member**

In the matter of:

Simhapuri Energy Limited **Appellant(s)**
Versus
Central Electricity Regulatory Commission & Anr. **Respondent(s)**

Counsel for the Appellant(s) : Mr. Hemant Singh
Mr. Nishant Kumar

Counsel for the Respondent(s) : Ms. Suparna Srivastava for R-2

ORDER

Learned counsel for Appellant seeks three weeks' time to file reply to IA No. 1539 of 2018. Time is granted. He may file the reply on or before 16-11-2018 with advance copy to the other side. Thereafter Rejoinder if any, to the same may be filed on or before 30-11-2018.

List the matter on **18-12-2018**.

(S. D. Dubey)
Technical Member

(Justice Manjula Chellur)
Chairperson

tpd/kt